

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 108  
(MP) CP(IB) 82 of 2020  
Mis.A/1(MP)2021

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Mahendra Singh Rawat

.....Applicant

V/s

Maa Peetambra Sugar & Power

.....Respondent

**Order delivered on ..09/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Shivram Ganeshan, Advocate.

For the Respondent : Mr. Jatin H. Kapadia, Advocate.

**ORDER**

In the main IB Application, the documents of the applicant are reflecting on the e-portal. Ld. Counsel for the corporate debtor is directed to upload the pleadings on the e-portal, two weeks time is granted.

Ld. Counsel for the applicant submits that rejoinder is not required hence pleadings are complete.

List the matter on 03.09.2021

  
**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

Sudha

  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**